

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 106
New IA-1885/2024
In
IB-1198(ND)/2019

IN THE MATTER OF:

M/s. B.P Agency (Delhi)

.... Petitioner/Applicant

Vs.

M/s. Brightsun Technocraft Pvt. Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent :

For Liquidator : Mr. Ishwar Mohapatra Adv.

ORDER

New IA-1885/2024

The Quarterly Progress Report filed by the Liquidator is taken on record, subject to all just exceptions.

IA disposed of.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)